

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DT.16.03.2020

CIRCULAR

In view of the outbreak of Coronavirus (COVID-19) the Hon'ble High Court is pleased to issue the following instructions to all the concerned:

1. In order to reduce the number of Benches functioning in the High Court, it is decided that one Division Bench and four Single Benches shall function only on Monday, Wednesday, and Friday of every week, until further orders. Since 25th March, 2020, happens to be a public holiday in view of Ugadi, next week, the Court will function on Monday (23.03.2020), Thursday (26.03.2020), and Friday (27.03.2020).
2. The High Court will take up only urgent matters, namely bail applications, stay applications, extension of stay, and fresh dire urgent cases emanating from any impugned order passed after 15th February, 2020.
3. In cases, where the stay is about to expire between 17th March, 2020 to 31st March, 2020, the counsel are requested to inform the Registry, so that these cases can be listed before the concerned Benches and that the stay will be extended automatically by the Court. Therefore, in such cases the presence of the counsel/party is dispensed with.
4. Only the counsel, whose cases are listed before the Court, would be permitted to enter the Court campus. Other counsel who do not have cases listed before the Court are requested to refrain from coming to the Court campus.

5. Filing of the cases is allowed. However, it does not entitle the party to get them listed before the concerned Bench immediately. The counsel are requested to describe the nature of urgency, if they want the case to be taken up on urgent basis. The nature of urgency shall be decided by the Registrar (Judicial), or the concerned Hon'ble Judge.
6. The advocates are also requested not to congregate inside the Court Hall. They shall be permitted to enter the Court Hall in batches of five cases each. The rest of the advocates are requested to kindly wait in the corridors. The Advocates are also requested to clean their hands by using the sanitizers provided outside the Court, before entering the Court Hall.
7. The absence of a counsel, or a party-in-person, shall not entail an adverse order.
8. The services of the Law Clerks attached to the Hon'ble Judges, will be dispensed with, until further orders.
9. The Bar Association Hall, and the lunch room for the lady advocates, shall remain closed until further orders.

Hyderabad,
Dt.16.3.2020


REGISTRAR GENERAL 16/03/2020

To

All the Registrars, High Court for the State of Telangana.
All the Officers, High Court for the State of Telangana.
All the Section Heads/Officers, High Court for the State of Telangana.
{with a request to circulate the same among all the staff members in
respective section}
The President, Telangana High Court Advocates Association,
Hyderabad.